

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

**Main Case No. Taken up Writ Petition (P.I.L.).No.173 of 2019**

PROCEEDING SHEET

Sl. No.	Date	Order	Office Note
01.	06.12.2019	<p><u>MSR,J &amp; KL,J</u></p> <p style="text-align: center;"><i><u>(House Motion)</u></i></p> <p style="text-align: center;"><b><u>Taken up Writ Petition (P.I.L.).No.173 of 2019</u></b></p> <p>In RE: Police encounter which occurred on 06.12.2019 at Chatanpally Village, Shadnagar Mandal, Mahaboobnagar District.</p> <p>A representation was received in the Office of the Chief Justice around 06:00 p.m. to-day requesting Judicial intervention in regard to the above incident alleging it to be a extra judicial killing of the four accused persons who were allegedly involved in rape and murder of Disha (name changed) on 27.11.2019 (Crime No.784 of 2019 of Shadnagar Police Station).</p> <p>The Advocate-General, State of Telangana was also requested to appear before the Division Bench at 8 pm.</p> <p>The learned Advocate-General has appeared before us.</p> <p>He informed that the post-mortem of the four accused persons is being done in the Government District Hospital at Mahaboobnagar under the supervision of the Superintendent of that Hospital and a forensic team of Doctors from Gandhi Hospital, Hyderabad. He also stated that the post-mortem was being videographed.</p> <p>We, therefore, direct that the video of the post-mortem in a Compact Disc form or pendrive shall be</p>	

handed over to-day to the Principal District Judge, Mahaboobnagar after completion of the post-mortem of all the accused. The Principal District Judge, Mahaboobnagar is directed to receive the same and hand it over to the Registrar General of the High Court of Telangana by tomorrow evening.

We further direct that the dead bodies of the four deceased / accused / suspects who were killed in the encounter to-day be preserved by the State till 08:00 p.m. on 09.12.2019.

Post the matter before the Bench presided over by the Hon'ble The Chief Justice at 10:30 a.m. on 09.12.2019.

The learned Advocate-General is requested to communicate this order to all persons concerned and see that this order is implemented.

The Registrar General shall also communicate this order to the Principal District Judge, Mahaboobnagar forthwith.

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MSR,J

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KL,J

Ndr